

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA 3616/2014**

**this the 18<sup>th</sup> day of December, 2015**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Smt. Usha  
(Age about 38 years)  
W/o Late Shri Ram Chandra  
(Ex. Safaiwala, Temporary Status  
In Lady Harding Medical College and  
Smt. S.K.Hospital, Shaheed Bhagat Singh  
Marg New Delhi)  
R/o H.No.318, Vill.-Sultanpur Dabas  
New Delhi – 110 039

(By Advocate: Shri A.K.Bhakt)

## VERSUS

Union of India & Others, through

1. The Secretary  
Ministry of Health & Family Welfare  
New Delhi
  
2. The Director (Admn.)  
Lady Harding Medical College &  
Smt. S.K.Hospital  
New Delhi - 110 001

(By Advocate:Shri Hilal Haider)

## **ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard both sides.

2. The applicant, filed the present OA seeking the following reliefs:-

“(I) To direct the respondents to consider the grievances of the applicant made in her representations and direct the respondents to release the retiral benefits, family pension to the applicant since the date of her entitlement in the case of death of her husband.

- (II) To direct the respondents to consider compassionate appointment as she has been praying in her representations.
- (III) To direct the respondents to produce the service records of the applicant's husband/deceased employee.
- (IV) To award exemplary cost on the respondent for causing undue harassment.
- (V) To pass any other order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

3. The only grievance of the applicant in the present OA is that the respondents have not considered his claims and not passed any order thereon.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the claims of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

(Shekhar Agarwal)  
Member (A)

(V. AJAY KUMAR)  
Member (J)

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